

Order, 1961 published in Notification No. G.S.R. 1057 dated the 26th August, 1961, [Placed in Library, See No. LT-3199].

ANNUAL ACCOUNTS OF THE AIR-INDIA
INTERNATIONAL CORPORATION FOR 1959-
60 AND AUDIT REPORT

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporation Act, 1953. [Placed in Library, See No. LT-3200/61].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 1st September, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-NINTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

JOINT COMMITTEE ON OFFICES
OF PROFIT

FOURTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri Ajit Prasad Jain, an elected Member from Saharanpur constituency of Uttar Pradesh has resigned his seat in Lok Sabha with effect from the 5th September, 1961.

Shri Hem Barua (Gauhati): What are the causes?

Mr. Speaker: I am not competent to ask the cause. Even if any hon. Member gives any cause, I won't read it out, because no cause is necessary. It is open to any hon. Member to say various things. If some hon. Member says, I do not want to place myself in a bad position and if he goes on saying, this is not an Assembly which does any good things and therefore I am resigning, does he want me to say all that? He has not said so in this case. Therefore, advisedly we do not read all this, though in this particular case, there is no such complaint.

12.13 hrs.

DELHI MUNICIPAL CORPORATION
(AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. N. Datar on the 5th September, 1961, namely:

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

Shri Braj Raj Singh (Ferozabad): There are certain motions.